

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.102/2009  
Dated the 17<sup>th</sup> day of February, 2009.**

**CORAM :**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER**

Hamza koya K.K,  
W.C.Mate, Lakshadweeep P.W.D,  
Civil Sub Division, Kochi. ... Applicant

By Advocate Mr P K Muhammed Puzhak Kara

V/s.

- 1 Union of India,  
represented by its Secretary,  
Ministry of Personnel Public  
Grievances and Pension,  
New Delhi
- 2 The Chairman,  
Central Accommodation Board,  
Kavarathi
- 3 The Asst. Engineer,  
Civil P.W.D, Sub Division,  
Lakshadweep Office,  
Indira Gandhi Road,  
Willingdon Island.
- 4 The Executive Engineer,  
Lakshadweep P.W.D Division,  
Indira Gandhi Road,  
Willington Island, Kochi-3 ... Respondents

By Advocate Mr S Radhakrishnan

This application having been heard on 17<sup>th</sup> February 2009, the Tribunal, on  
the same day delivered the following:-



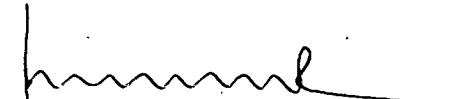
## (ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant's case is that inspite of his Annexure A-3 application dated 16.8.2008 to the Assistant Engineer and Secretary, Local Accommodation Board, Lakshadweep Secretariat, Kochi and Annexure A-4 reminder there to dated 18.9.2008 to the Chairman, Central Accommodation Board, Kavaratti, his request made therein for allotment of type I quarter in Panampilly Nagar has not been considered.

Heard Mr P K Muhammed Puzhak Kara, counsel for the applicant and Mr S Radhakrishnan, counsel for the respondents. It is seen from the remarks made by the Chairman, Central Accommodation Board, Kavaratti that he had directed the Local Accommodation Board to examine and to allot a quarter to the applicant, if he is eligible as per rules.

In my considered opinion this OA can be disposed of without waiting for a reply from the respondents by directing the 3<sup>rd</sup> respondent namely, the Assistant Engineer and Secretary, Local Accommodation Board, to look into the request of applicant for allotment of a type-I quarter and take a decision in the matter and communicate the same to him within three months from the date of receipt of copy of this order. With the aforesaid directions, the OA is disposed of. There shall be no orders as to costs.



GEORGE PARACKEN  
JUDICIAL MEMBER

abp